Act No. VIII of 1954] THE PUNJAB ENTERTAINMENTS 307 TAX (CINEMATOGRAPH SHOWS) ACT, 1954

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PUNJAB ACT NO. VIII OF 1954

[Received the assent of the Governor of Punjab on the 10th April, 1954 and was first published in the Punjah Government Gazette (Extraordinary) of the 14th April, 1954.]

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1	2	3	4
Year	No.	Short title	Whether repealed or otherwise affected by legislation
1954	VIII	The Punjab Enter- tainments Tax (Cinematograph Shows) Act, 1954.	Extended to the territories which, immediately before the 1st November, 1956, were comprised in the State of Patiala and East Punjab States Union by Punjab Act No. 23 of 1957. ² Amended by Punjab Act 5 o 1963. ² Amended by the Punjab Reorganisation (Chandigarh) (Adaptation of Laws on State and Concurrent Subjects) Order, 1968.

AN

ACT

to provide for levying entertainment tax on cinematograph shows exhibited in public in the State of Punjab.

It is hereby enacted as follows:—

1. (1) This Act may be called the Punjab Entertainments Tax (Cinematograph Shows) Act, 1954.

Short title, extent and commencement.

For Statement of Objects and Reasons, see Punjob Government Gazette (Extraordinary), 1954, pages 299-300.

^{*}For Statement of Objects and Reasons, see Punjab Government Gazette (Extraordinary), 1957, page 791.

^{*}For Statement of Objects and Reasons, see Punjab Government Gazette (Extraordinary), 1963, page 199.

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- (2) It extends to the [Union Territory of Chandigarh].
- (3) It shall come into force on such ²date as the State Government may, by notification, direct.

Definitions.

- 2. In this Act, unless there is anything repugnant in the subject or the context:—
 - (a) 'Commissioner' means the Excise and Taxation Commissioner, ³[Union Territory of Chandigarh] or any other officer empowered by the ⁴[Central Government], by notification, to exercise the powers of the Commissioner under this Act.
 - (b) 'Cinematograph' includes any apparatus for the representation of moving pictures or series of pictures.
 - (c) 'Show' means a cinematograph exhibition.
 - (d) 'Permanent Cinema Premises' includes a building or any other place permanently equipped for exhibition of cinematograph films.
 - (e) 'Prescribed' means prescribed by rules made under this Act.
 - (f) 'Proprietor' in relation to this Act includes any person responsible for the management of the premises where the show is held.

¹Substituted for the words "State of Punjab" by the Punjab Reorganisation (Chandigarh) (Adaptation of Laws on State and Concurrent Subjects) Order, 1968.

²The Act came into force on the 4th May, 1954, see Punjab Government Notification No. 1857-E&T-(Ch)-54/358, dated the 4th May, 1954.

^aSubstituted for the word "Punjab" by the Punjab Reorganisation (Chandigarh) (Adaptation of Laws on State and Concurrent Subjects) Order, 1968.

^{*}Substituted for the words "State Government" by ibid.

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(h) 'Touring Cinema' includes a cinema, which

- can be taken from place to place for the purpose of displaying cinematograph shows.
- 3. (1) Except as otherwise expressly provided in this Act, there shall be levied, charged and paid to the ²[Central Government], on all public cinematograph exhibitions to which persons are admitted on payment, an entertainment tax not exceeding Rs 10 per show at such rate or rates as may from time to time be prescribed by notification in the official Gazette.

Levy of tax on public cinema

- (2) The powers conferred by sub-section (1) are subject to the condition that a draft of the proposed order fixing or varying the rates of cinematograph shows entertainment tax shall be published by notification for the information of all persons likely to be affected thereby and it shall only take effect after the 2[Cent ral Government] have considered all objections received within a period of thirty days from the date of its publication.
- (3) Tax levied under sub-section (1) above shall be recoverable from the proprietor.
- 4. (1) For carrying out the purposes of this Act, the Commissioner may be assisted by such other person or persons as the 2[Central Government] may appoint in this behalf.

Taxing authorities.

(2) The Commissioner or the persons appointed under sub-section (1) shall exercise such powers and perform such duties as may be assigned to them under the Act or the rules thereunder.

tion (Chandigarh) (Adaptation of Laws on State and Concurrent Subjects) Order,

*Substituted for the words "State Government" by Ibid.

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Deposit of security by the proprietor.

- 5. (1) The Commissioner may require the prietor of any permanent cinema premises liable protax under sub-section (1) of section 3 of the Act to deposit in a Government Treasury an amount not exceeding five hundred rupees as security pledged with him.
- (2) The Commissioner may forfeit the whole or part of this security if he is satisfied that sums payable under this Act due from the proprietor cannot be recovered otherwise.
- (3) The Commissioner shall, if he is satisfied that the proprietor of any cinema premises who has furnished any security under sub-section (1) has ceased the business of exhibiting cinematograph films and that nothing is due from him under this Act or the rules thereunder, refund the security to the proprietor or his legal heirs.

Exemptions.

- 6. (1) No tax shall be levied on a public cinematograph exhibition under this Act where the Commissioner is satisfied that the whole of the net proceeds of the show will be devoted to philanthropic, charitable, educational or scientific purposes.
- (2) The ¹[Central Government] may, by general or specific order, exempt any show or class of shows or any proprietor or class of proprietors from the operation of any or of all the provisions of this Act.

Payment of tax and returns.

- 7. (1) Tax payable under this Act shall be paid in the manner hereinafter provided.
- (2) Every person liable to pay tax under this Act shall furnish to the prescribed authority such returns as may be prescribed.
- (3) A separate return shall be furnished every fortnight, one pertaining to the period from the first to the fourteenth of the month and the other for the period from the fifteenth day of the month to the end of the month.
- (4) The return for each period shall be submitted within seven days of the close of the period to which it pertains:

¹Substituted for the words "State Government" by the Punjab Reorganisation (Chandigarh) (Adaptation of Laws on State and Concurrent Subjects) Order, 1968.

provided that the prescribed authority, for reasons to be recorded in writing, extend the time for furnishing of the returns by a period not exceeding thirty days.

- shall be paid in advance by the proprietor of a touring cinema into a Government Treasury or the Reserve Bank of India at least forty-eight hours before the commencement of the first show on the first of the fourteen days for which the tax is due. The Treasury or Bank receipt showing the payment of tax shall be sent to the prescribed authority or such other officer as the prescribed authority may direct, so as to reach him before the commencement of the first show on the first of the fourteen days for which tax has been paid.
- (6) Before the proprietor of any permanent cinema premises furnishes the returns required by sub-section (3) he shall, in the prescribed manner, pay into Government Treasury or the Reserve Bank of India the full amount of tax due from him under this Act according to such returns, and shall furnish along with the returns a receipt from such Treasury or Bank showing the payment of such amount.
- (7) If the person liable to pay the tax discovers any omission or other error in any return furnished by him, he may at any time before the date prescribed for the furnishing of the next return by him submit a revised return and if the revised return shows a greater amount of tax to be due than was shown in the original return, it shall be accompanied by a receipt showing payment of the extra amount in the manner hereinfore provided.
- (8) Every proprietor of cinema premises shall maintain such account of shows held as may be prescribed.
- 8. If no returns are furnished by the proprietor Assessment of tax, of a cinema premises in respect of any period within the time allowed by sub-section (4) of section 7 or if the prescribed authority is not satisfied that the returns furnished are correct and complete, it shall, within twelve months after the expiry of such period, after

giving the proprietor a reasonable opportunity of being heard, proceed in such manner as may be prescribed to assess to the best of his judgment the amount of tax due from any particular proprietor.

Refunds and remissions.

- 9. (1) The prescribed authority shall, in the prescribed manner, refund to a proprietor applying in this behalf, any amount of tax paid by such proprietor in excess of the amount due from him under this Act, either by a refund voucher, or at the option of the proprietor, by deduction of such excess from the amount of tax due in respect of any other period.
- (2) The prescribed authority may remit the tax for any show which could not be completed for any reason provided he is satisfied that the ticket-holders have been refunded the price of their tickets in full.

Notice of holding of cinematograph shows

10. The proprietor of a touring cinema intending to exhibit cinematograph films to which the public is to be admitted on payment shall deliver to the prescribed authority at least three days' clear notice in writing of such intention.

Production and inspection of documents

- 11. (1) The ¹[Central Government] may, subject to such conditions as may be prescribed, require the proprietor of any cinema premises to produce before any officer of the Excise and Taxation Department, not below the rank of Sub-Inspector as may be prescribed, any accounts or documents, relevant to the shows as may be necessary for the purposes of this Act.
- (2) If any officer of the [Central Government] mentioned in sub-section (1) has reason to suspect that the proprietor of any cinema premises is attempting to evade the payment of any tax due from him under this Act, he may for reasons to be recorded in writing, seize such accounts, registers or documents of the proprietor, as may be necessary, and shall grant a receipt for the same, and shall retain the same for such period as may be found necessary, for examination thereof or for a prosecution.

¹Substituted for the words "State Government" by the Punjab Reorgansation (Chandigarh) (Adaptatuon of Laws on State and Concurrent Subjects Odrer, 1968.

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12. (1) (a) Any officer, as prescribed, may enter into and inspect any cinema premises while the show is proceeding or any place ordinarily used as a pace for exhibiting cinematograph films at any reasonable time for the purpose of examining whether the provisions of this Act or any rule made thereunder are being complied with.

Entry into and inspection of places where cinemato-graph shows are being held.

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- (b) Every officer so authorised shall be a public servant within the meaning of section 21 of the Indian Penal Code.
- (2) The proprietor of cinema premises or the owner or person incharge of any place ordinarily used for exhibition of cinematograph films shall give every reasonable assistance to the inspecting officer in the performance of his auties under sub-section (1).
- (3) If any person prevents or obstructs the entry of the inspecting officer, he shall, in addition to any other punishment to which he is liable under any law for the time being in force, be punished with fine, which may extend to five hundred rupees.

²[12A. (1) Where a proprietor commits any omission or act specified in clause (a), or clause (b) of sub-section section 14, the Commissioner or any person appointed under sub-section (1) of section 4 may, after affording the proprietor a reasonable opportunity of being heard, direct him to pay, by way of penalty in addition to the tax to which he is assessed or is liable to be assessed, an amount not exceeding two thousand rupees.

Powers to impose pecuniary penalties.

- (2) No prosecution for an offence under this Act shall be instituted against a proprietor in respect of the same facts on which a renalty has been imposed upon him under sub-section (1)].
- 13. (1) No prosecution shall lie against any officer or servant of the [Central Government] for any act done or purporting to be done under this Act without the previous sanction of the [Central Government].

Bar of certain proceedings.

²Substituted for the words "State Government" by the Punjab Reorganisation (Chandigarh) (Adaptation of Laws on State and Concurrent Subjects) Order, 1968. 1968.

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- (2) In particular and without prejudice to the general Governora, (2) In particular and without [Central Government] lity of the foregoing power, the [Central Government] may make rules for any or all of the following matters,
 - (a) form of any notice, return, accounts or other document which are required to be used or kept under or for the purposes of this Act:
 - (b) the mode of service of any notice or order required or authorised to be served;
 - (c) the procedure to be followed on and in connection with revision applications;
 - (d) the presentation and disposal of applications for exemption from payment of tax or for refunds of the tax or security;
 - (e) any matter which is required by this Act to be prescribed.

²[(3)

Substituted for the words "State Government" by the Punjab Reorganization (Chandigarh) (Adaptation of Laws on State and Concurrent Subjects) Order, 1968.

^{*}Sub-section (3) omitted by ibid.